

- (i) The dues against privately owned Airlines are monitored on regular basis
- (ii) In case of delay AAI issues notice to the Airlines to settle the dues
- (iii) Penal interest is being charged on account of delay in the settlement of the bills, and
- (iv) In cases where delay persists, besides encashing the security deposit the defaulting Airline is put on "CASH & CARRY" basis.

Agreement between private airport developers and AAI

1874. SHRI NARESH AGRAWAL: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the various private airport developers signed a Memorandum of Understanding (MoU) and revenue sharing agreement with the Airports Authority of India;
- (b) if so, the details of the agreements, project-wise;
- (c) whether the private operators have violated the contracts;
- (d) if so, the details thereof; and
- (e) if so, what steps Government has taken to ensure compliance by erring developers?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K. C. VENUGOPAL): (a) and (b) Yes, Sir. Airports Authority of India (AAI) has entered into an agreement namely, Operation Management and Development Agreement (OMDA) with M/s Delhi International Airport Pvt. Ltd. and M/s Mumbai International Airport Pvt. Ltd. (MIAL) for IGI airport, New Delhi and CSI Airport, Mumbai respectively.

- (c) No, Sir.
- (d) and (e) Do not arise.

Additional land for Dabolim airport in Goa

1875. DR. PRABHAKAR KORE: Will the Minister of CIVIL AVIATION be pleased to state: